

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 310**  
IA-1300/2024, IA-892/2022  
**In**  
**IB-58(ND)/2021**

**IN THE MATTER OF:**

IndiaBulls Housing Finance Ltd	.... Petitioner/Applicant
Vs.	
Mohit Singh	.... Respondent

**Order under Section 95 of the Insolvency and Bankruptcy Code, 2016**

**Order delivered on 05.06.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For Applicant	: Mr. Sumesh Dhawan Sr. Adv., Ms. Vishnityi, Mr. Raghav Dembala Advs.
For the P. G.	: Mr. Abhishek Anand, Mr. Sikhar TiwariAdvs.

**ORDER**

**IA-1300/2024, IA-892/2022**

We have heard the submissions made by Mr. Sumesh Dhawan, Ld. Counsel appearing for Financial Creditor.

List the matter for further arguments **on 07.06.2024** on behalf of Personal Guarantor and Resolution Professional.

The matter heard in part.

-Sd-  
**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

-Sd-  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**